

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 34

IA 1268/2020 IA 1273/2020 IA 1428/2020 IN C.P. (IB)/1385(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

ERICSSON INDIA PRIVATE LIMITED

V/s

RELIANCE INFRATEL LIMITED

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1268/2020, IA 1273/2020 & IA 1428/2020

Ld. Counsel for the Applicant seeks some time to bring on record the Financial Creditor, who shall prosecute these applications. Last opportunity is granted to the Applicant. List this matter on Board on **15.04.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh